

be pleased to state whether the constant increase in steel price is likely to affect the development work in the country?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): In view of the importance of steel to the economy, steel prices are fixed by the producers in consultation with Government. Increases in steel prices are allowed only after examining the pros and cons, not only with reference to the steel industry, but also the economy as a whole.

### श्रम सलाहकार समिति

1335. श्री राम सहाय : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार वो केन्द्रीय श्रम सलाहकार बोर्ड द्वारा श्रम कल्याण निधि में प्राप्त राशि की विभिन्न कल्याण योजनाओं पर व्यय की जाने वाली प्रतिशतता के सम्बन्ध में किए गये निर्णयों पर राज्य स्तर की विभिन्न श्रम सलाहकार समितियों से टिप्पणियां प्राप्त हो गई हैं ; और

(ख) यदि हा, तो किन किन राज्यों ने अपने टिप्पण भेज दिये हैं ?

† [LABOUR ADVISORY COMMITTEE

1335. THRI RAM SAHAI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) Whether Government have received comments from the various State level Labour Advisory Committees on the decisions taken in the Third session of the Central Labour Advisory Board regarding percentage of the receipts in the Labour Welfare Fund to be spent on various welfare schemes; and

(b) if so, the names of the States which have sent their comments?]

श्रम और पुनर्वास मंत्री (श्री श्रार० के० खाडिलकर) : (क) संभवतः यह सन्दर्भ लोह अयस्क खान श्रमिक कल्याण निधि के केन्द्रीय सलाहकार बोर्ड की तीसरी बैठक से सम्बन्धित है। यदि हां, तो उत्तर हां में है।

(ख) आंध्र प्रदेश, बिहार, मध्य प्रदेश, महाराष्ट्र, मैसूर, उड़ीसा और गोवा, दमन और दीव के संघ शासित क्षेत्र की लोह अयस्क खान श्रमिक कल्याण निधि के लिये सलाहकार समितियों ने अपनी टिप्पणियां भेज दी हैं ?

† [THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Presumably the reference is to the Third Meeting of the Central Advisory Board of Iron Ore Mines Labour Welfare Fund. If so, the reply is in the affirmative.

(b) The Advisory Committees for the Iron Ore Mines Labour Welfare Fund for Andhra Pradesh, Bihar, Madhya Pradesh, Maharashtra, Mysore, Orissa and Union Territory of Goa, Daman and Diu, have sent their comments.]

### LOCKOUT IN DAMODA COLLIERY

1336. SHRI N. K. KRISHNAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) Whether the management of the Damoda Colliery, near Raniganj has declared a lockout; if so, since when and whether a notice as per the Industrial Disputes Act was issued ;

(b) whether Government have prohibited the lockout; if not, the reasons therefor; and

(c) the number of workers involved in the lockout and mandays lost as a result thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : It is understood that as a result of the violent clashes on the 22nd June, 1972 between the workmen of the Colliery and the workmen of a few neighbouring collieries

workers abstained from work with effect from the 24th July, 1972 and the management declared a lay-off without compensation. The number of workmen involved in the lay-off is about one thousand.

**VIOLATION OF THE WAGE BOARD AWARD BY  
KARNANI NIMCHA COLLIERY**

1337. **SHRI N. R. KRISHNAN** : Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether Government are aware that the management of the Karnani Nimcha Colliery, near Raniganj, West Bengal has been violating all the terms of the Coal Mines Wage Board and paying much less to the workers; if so, the details thereof; and

(b) whether the certificate of the Regional Labour Commissioner (Central) Asansol issued to the Company has been cancelled; if not, the reasons therefor?

**THE MINISTER OF LABOUR AND  
REHABILITATION (SHRI R.K. KHADILKAR)**

(a) The management of Karnani Nimcha Colliery are not fully implementing the recommendations of the Wage Board. The rates of wages paid to different categories of workmen are lower by 10 to 12% than the rates recommended by the Wage Board.

(b) The implementation certificate issued to the Company has been cancelled by the Regional Labour Commissioner (Central).

**SIGNING OF SIMLA AGREEMENT TYPE OF  
PACT WITH CHINA**

1338. **SHRI THILLAI VILLALAN** : Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) Whether Government have under consideration any proposal to sign a pact similar to the Simla Pact with China; and

(b) if so, what are the details thereof?

**THE DEPUTY, MINISTER IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI SURENDRA PAL SINGH)** :

(a) No, Sir.

(b) Does not arise.

**CHAIRMAN OF COAL BOARD**

1339. **SHRI V. V. SWAMINATHAN** : Will the Minister of **STEEL AND MINES** be pleased to state :

(a) whether it is a fact that Shri Gopala Kumaramangalam continues to be a Director of Neyveli Lignite Corporation even after becoming Chairman of the Coal Board; and

(b) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE  
MINISTRY OF STEEL AND MINES**

**(SHRI SHAH NAWAZ KHAN)** : (a) Yes, Sir. Shri J. G. Kumaramangalam continues as a part time Director of Neyveli Lignite Corporation after becoming the Chairman-cum-Managing Director of National Coal Development Corporation.

(b) Shri J.G. Kumaramangalam has been associated with the Neyveli Lignite Corporation from August, 1967, first as Managing Director and subsequently as Chairman-cum-Managing Director. A number of problems are facing the Corporation including those of (i) acquisition and installation of additional mining machinery, (ii) replacement of specialised mining machinery, (iii) a proposal to set up a super power station based on a second mine cut. Keeping in view his past association with the Neyveli Lignite Corporation and experience it was felt that the advice of Shri J. G. Kumaramangalam should be available to the NLC's Board of Directors.

**WAGES FOR WORKERS IN MANGANESE MINES**

1340. **SHRI N. H. KUMBHARE** : Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether the report of the committee appointed to fix the wages for workers in